

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 108/2026 in Petition No.779/MP/2025

Subject : Interlocutory Application seeking appropriate orders and directions in terms of the Recommendations of the Committee constituted by the Commission for the grant of extension of the Scheduled Commercial Operation Date (SCOD) to the Projects covered under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioners : Mounting Renewable Power Limited (MRPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, MRPL
Shri Avijeet Lala, Advocate, MRPL
Ms. Tannishtha Chatterjee, Advocate, MRPL
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The learned senior counsel for the Petitioners submitted that by way of the present IA, the Petitioners have placed on record the Report of the Committee, constituted under Regulation 13(2)(h) of the Sharing Regulations, dated 19.6.2026, whereby the Committee has recommended the extension of the Scheduled Commercial Operate Date of the Petitioner No.1's Project up to 30.6.2026. The learned senior counsel further submitted that, subject to the Respondent/CTUIL's submissions thereon, if any, the Petition may be reserved for the order.

2. The representative of the Respondent/CTUIL submitted that the Report of the Committee has already been placed on record and CTUIL does not wish to file any further submissions in the matter. The representative, however, added that in similar cases, CTUIL has been asked to indicate the present status of the transmission system required for the effectiveness of the GNA granted to the Petitioner(s) and accordingly, CTUIL will file such information in the present case as well.

3. After hearing the learned senior counsel and the representative of the parties, the Commission admitted the Petition and IA. The Respondents were permitted to file their brief replies, if any, within a week with a copy to the Petitioners, who may also

file their rejoinder(s) thereof within a week thereafter. The Respondent/CTUIL was also permitted to file an affidavit indicating the present status of the transmission system required for the effectiveness of the GNA granted to the Petitioner(s) within a week.

4. The Petitioners were also directed to furnish the following information/clarification, on an affidavit, within a week:

- (a) A copy of the application for the grant of connectivity for its project.
- (b) Current status of the Petitioner`s project.

5. Subject to the above, the Commission reserved the Petition and IA for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)